

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

MA No. 140 OF 2024

IN

ORIGINAL APPLICATION NO. 356 OF 2022

IN THE MATTER OF:

Babu Lal And Ors

...Applicant

Versus

State of Rajasthan

...Respondents

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RAJASTHAN STATE POLLUTION CONTROL BOARD

Through its Counsel



(Nishant Awana)

Advocate

A-320, 1st Floor, Defence Colony, New Delhi-110024

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nishantawana@outlook.com

Date: 30.01.2025

Place: Delhi

Additional Compliance Report in the matter of
MA No. 140/2024 in OA No. 356/2022
Babulal & Ors. Vs. State of Rajasthan

Details of the Mining Lease –

- Name & Address – M/s Khushbu Sen D/o Champa Lal Sain, ML No. 44/09, Area 4.1242 Hectare, Near Village Nizampura, Tehsil Nasirabad, Distt. Ajmer
- Lease validity – 19.09.2061
- EC was issued in respect of the mining lease by DEIAA vide letter no. DEIAA/AJM/ M-Sectt/2016-17/91 dated 27.07.2016 for production of 48048 TPA of Quartz & Feldspar.
- Consent to operate was issued vide Board's letter dated 26.09.2023 for production of 48048 TPA of Quartz & Feldspar, with validity up to 31.07.2028.

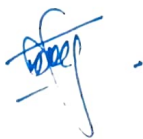
Reappraisal of EC –

In the matter of Civil Appeal Nos. 3799-3800/2019 Union of India Vs Rajiv Suri, the Hon'ble Supreme Court in its order dated 12.11.2024, *inter-alia* held that –
 “.....*We have heard the learned counsel for the parties at some length. Keeping in view the peculiar facts and circumstances of the present case, we extend the time of competition of re-appraisal by the State Environment Impact Assessment Authorities till 31.03.2025. The direction will apply in the cases where the Environment Clearance is valid, as mining activity can only continue during the period of validity of the EC.*

There may be parties who have not applied to SEIAA for such re-appraisal. They may do the same within a period of three weeks from today....”

An Office Memorandum has also been issued by the Ministry of Environment, Forest and Climate Change on 26.11.2024 in this regard for necessary compliance of the order of the Hon'ble Supreme Court. Copy of the OM dated 26.11.2024 and Hon'ble Supreme Court order dated 12.11.2024 is enclosed for ready reference as Annexure – 1.

The lessee has applied to SEIAA for re-appraisal of EC on 29.05.2024 (Copy of Form-2 uploaded on Parivesh Portal is enclosed at Annexure – 2).




Present status of the mining lease –

In compliance of the Hon'ble NGT order dated 20.12.2024 in MA No. 140/2024, Babulal & Ors. Vs. State of Rajasthan, the mining lease was jointly visited by Regional Officer, RSPCB, Kishangarh and SDM Nasirabad (representative of the DM Ajmer) on 23.01.2025. During inspection, following observations were made –

1. The lease was non-operational at the time of inspection. It was fenced/ had a kaccha boundary all around, along with a gate at entrance.
2. Plantation in the mining lease was not adequate. Only local shrubs were observed in the lease area.
3. Small heaps of overburden were observed within and just outside the boundary of lease area.
4. Two mining pits were situated in the lease area.

Photographs of the site are enclosed at Annexure – 3.

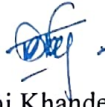
Besides, as per information received from the Mining Engineer Ajmer vide letter dated 24.01.2025 –

- i. The production of the mining lease is within the permitted capacity and last E-rawanna was issued on 21.01.2025.
- ii. There are two mining pits in the lease area.

Copy of letter issued by ME is enclosed at Annexure - 4

Conclusion –

1. The lessee has applied for re-appraisal of EC issued by DEIAA and has time of up to 31.03.2025 to obtain the same, as per the Hon'ble Supreme Court order dated 12.11.2024.
2. The mining lease is valid and production is being carried out as per the approved capacity.



(Nidhi Khandelwal)
Regional Officer,
RSPCB Kishangarh



(Devilal Yadav)
Sub Divisional Magistrate
Nasirabad

F. No. IA3-22/11/2023-IA.III (E 208230)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

3rd Floor, Vayu Wing
Indira Paryavaran Bhavan,
Jor Bagh Road, New Delhi-110003

Dated: 26th, November, 2024

OFFICE MEMORANDUM

Subject: Extension of time for completion of re-appraisal of the Environmental Clearances (ECs) granted by the District Environment Impact Assessment Authorities (DEIAAs) by the concerned State Environment Impact Assessment Authorities (SEIAAs) - reg.

The Ministry vide OM of even number dated 14.10.2024 (copy enclosed) had *inter-alia* directed that all those ECs granted by DEIAAs after 12.12.2018 need to apply afresh under the EIA, 2006, while for the mining leases continuing pursuant to ECs granted by DEIAAs from 15.01.2016 up to 11.12.2018, appraisal/re-appraisal of the ECs granted by DEIAAs need to be carried out by the concerned SEIAAs within three months from the date of judgment i.e. before 07.11.2024. Inability to do so would lead to such mining leases being not allowed to operate, as the ECs in such cases would be considered as illegal.

2. Subsequently, the Hon'ble Supreme Court of India vide order dated 12.11.2024 in Civil Appeal Nos. 3799-3800/2019 in the matter of Union of India Vs. Rajiv Suri, *inter-alia* held that:

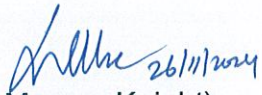
"...We have heard the learned counsel for the parties at some length. Keeping in view the peculiar facts and circumstances of the present case, we extend the time for completion of re-appraisal by the State Environment Impact Assessment Authorities till 31.03.2025. This direction will apply in the cases where the Environment Clearance is valid, as mining activity can only continue during the period of validity of the EC.

There may be parties who have not applied to SEIAA for such re-appraisal. They may do the same within a period of three weeks from today..."

3. The copy of the above mentioned order dated 12.11.2024 of the Hon'ble Supreme Court is enclosed herewith for necessary compliance.

4. This is issued with the approval of the Competent Authority.

Encls: as above


(Dr. J. D. Marcus Knight)
Scientist E

To

1. The Secretary, Ministry of Mines, Government of India
2. The Chairperson/Member Secretaries of all the SEIAAs/SEACs.
3. The Chairman of all the Expert Appraisal Committees
4. The Chairpersons/Member Secretaries of all SPCBs/UTPCCs.
5. All the officers of IA Division

Copy for information to:

1. PS to Hon'ble MEF&CC
2. PS to Hon'ble MoS, EF&CC
3. PPS to Secretary, EF&CC
4. PPS to SS (TK)/ AS(AG)
5. Website, MoEF&CC /Guard file

F. No. IA3-22/11/2023-IA.III (E 208230)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

3rd Floor, Vayu Wing
Indira Paryavaran Bhavan,
Jor Bagh Road, New Delhi-110003

Dated: 14th October, 2024

OFFICE MEMORANDUM

Subject: Compliance of order dated 08.08.2024 passed by Hon'ble NGT in O.A.142 of 2022 in the matter of Jayant Kumar vs. Ministry of Environment, Forests and Climate Change - reg.

The Ministry vide OM dated 28.04.2023, in compliance of order dated 07.12.2022 passed by Hon'ble National Green Tribunal (Principal Bench) in O.A.142 of 2022 in the matter of Jayant Kumar vs. Ministry of Environment, Forests and Climate Change, had provided a window period of one year for all SEIAAs to re-appraise the Environmental Clearances (ECs) issued by DEIAA from 15.01.2016 to 13.09.2018 and grant fresh ECs.

2. Subsequently, the Ministry issued OM dated 03.11.2023, *inter-alia*, clarified that the ECs granted by DEIAA which are valid as on date shall continue to be valid for one year from the date of issue of OM dated 28.4.2023 unless the validity of the EC granted by DEIAA has lapsed prior to 28.4.2024 or until SEIAA has invalidated the EC granted by DEIAA after carrying out re-appraisal as outlined above, whichever is earlier.

3. Based on the representation requesting for extension of time period provided in the OM dated 28.04.2023 mentioned above, the Ministry vide OM dated 15.03.2024 extended the time period for re-appraisal of ECs issued by DEIAA by a further period of six months till 27.10.2024.

4. Thereafter, in compliance of order dated 18.04.2024 in O.A.142 of 2022, the Ministry issued OM dated 07/05/2024 directing that continuance of mining all over India under mining leases executed on the basis of ECs granted by DEIAA after 13.09.2018 is prohibited with the exception in respect of cases where ECs granted by DEIAA for such mining leases have been reappraised and found valid by SEIAA or fresh ECs have been granted by SEIAA

5. Now, Hon'ble National Green Tribunal vide order dated 08.08.2024 in O.A.142 of 2022 (*copy enclosed*), has, *inter-alia*, directed that:

"142...Therefore, a reasonable view need to be taken in this matter. To meet the ends of justice and also to implement the environmental laws and applying the Precautionary Principle and Sustainable Development, we are of the view that mining leases continuing pursuant to ECs granted by DEIAAs upto 11.12.2018, must be appraised/re-appraised by concerned SEIAAs within three months from this judgment. Thereafter, if no decision is taken in favour of mining lease holders or no appraisal is made, the mining by lease holders who have been granted ECs by DEIAA shall not be allowed to operate. Further in all those cases where ECs have been granted by DEIAAs on and after 12.12.2018, such mining leases shall not be allowed to operate forthwith since such ECs are illegal. In such cases appraisal has to be made by concerned SEIAA and ECs are to be granted in accordance with the provisions of EIA 2006 as amended from time to time.

143. In order to avoid any doubt, we also make it clear that MoEF&CC would also make necessary rectifications/corrections in OMs already issued including OM dated 28.04.2023 so as to cover ECs granted by DEIAA from 15.01.2016 to 11.12.2018 instead of confining it to 13.09.2018 for appraisal/re-appraisal by SEIAA..."

6. In view of the above direction of Hon'ble National Green Tribunal, it is hereby directed that all those ECs granted by DEIAAs after 12.12.2018 need to apply afresh under the EIA, 2006, while for the mining leases continuing pursuant to ECs granted by DEIAAs from 15.01.2016 up to 11.12.2018, appraisal/re-appraisal of the ECs granted by DEIAAs need to done by the concerned SEIAAs within three months from the judgment i.e. before 07.11.2024. Inability to do so would lead to such mining leases being not allowed to operate, as the ECs in such cases would be considered as illegal.

7. This is issued with the approval of the Competent Authority.

Encl: as above


(Dr J D Marcus Knight)
Scientist E

To

1. The Secretary, Ministry of Mines, Government of India
2. The Chairperson/Member Secretaries of all the SEIAAs/SEACs.
3. The Chairman of all the Expert Appraisal Committees
4. The Chairpersons/Member Secretaries of all SPCBs/UTPCCs.
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5. Website, MoEF&CC /Guard file

ITEM NO.188+186

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal Nos. 3799-3800/2019

UNION OF INDIA

Appellant(s)

VERSUS

RAJIV SURI

Respondent(s)

WITH

Diary No(s). 51295/2024 (XVII)

(IA No. 254486/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 254487/2024 - EXEMPTION FROM FILING O.T.

IA No. 254484/2024 - PERMISSION TO FILE APPEAL

IA No. 254485/2024 - STAY APPLICATION)

Diary No(s). 51360/2024 (XVII)

(IA No. 255693/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 256833/2024 - INTERVENTION APPLICATION

IA No. 255691/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 255682/2024 - PERMISSION TO FILE APPEAL

IA No. 255689/2024 - STAY APPLICATION)

Diary No(s). 16286/2019 (XVII)

(IA No. 75962/2019 - CONDONATION OF DELAY IN FILING

IA No. 75964/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 16445/2019 (XVII)

(IA No. 98398/2019 - AMENDMENT OF APPEAL / PETITION / I.A.

IA No. 98393/2019 - AMENDMENT OF APPEAL / PETITION / I.A.

IA No. 75739/2019 - CONDONATION OF DELAY IN FILING

IA No. 75742/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 98402/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 75740/2019 - STAY APPLICATION)

Signature Not Verified



Digitally signed by
babita, dn:
Date: 2024.11.14
16:53:11 +05'30'
Reason:

Diary No. 5735/2019 (XVII)

(IA No. 106696/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 106694/2019 - STAY APPLICATION)

C.A. No. 5799/2019 (XVII)

(IA No. 107960/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 22672/2020 - EXEMPTION FROM FILING O.T.

IA No. 107961/2019 - STAY APPLICATION)

C.A. No. 7436/2019 (XVII)

(IA No. 136523/2019 - EX-PARTE STAY

IA No. 136526/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 136525/2019 - EXEMPTION FROM FILING O.T.)

C.A. No. 2626/2020 (XVII)

(IA No. 29632/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 29631/2020 - GRANT OF INTERIM RELIEF)

Diary No(s). 6611/2020 (XVII)

(IA No. 40823/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 40820/2020 - CONDONATION OF DELAY IN FILING

IA No. 40822/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 40821/2020 - STAY APPLICATION)

C.A. No. 8181-8182/2023 (XVII)

(IA No.253124/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.253123/2023-STAY APPLICATION and IA No.253122/2023-PERMISSION TO FILE APPEAL)

C.A. No. 7981-7982/2023 (XVII)

(IA No.254601/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.256200/2023-STAY APPLICATION)

C.A. No. 8183-8184/2023 (XVII)

(IA No.256199/2023-ADDITION / DELETION / MODIFICATION PARTIES and IA No.256195/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.256192/2023-STAY APPLICATION and IA No.256196/2023-EXEMPTION FROM FILING O.T. and IA No.256191/2023-PERMISSION TO FILE APPEAL)

C.A. No. 8185-8186/2023 (XVII)

(IA No.258849/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.258851/2023-STAY APPLICATION and IA No.258852/2023-EXEMPTION FROM FILING O.T. and IA No.258848/2023-PERMISSION TO FILE APPEAL)

C.A. No. 188-189/2024 (XVII)

(FOR ADMISSION and I.R. and IA No.268411/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.268412/2023-STAY APPLICATION and IA No.268413/2023-EXEMPTION FROM FILING O.T. and IA

No.268409/2023-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Diary No(s). 51281/2024 (XVII)

(IA No. 256829/2024 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 254464/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 254465/2024 - EXEMPTION FROM FILING O.T.

IA No. 256928/2024 - INTERVENTION/IMPLEADMENT

IA No. 254463/2024 - PERMISSION TO FILE APPEAL

IA No. 254462/2024 - STAY APPLICATION)

CIVIL APPEAL Diary No. 51761/2024

Date : 12-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SANJAY KUMAR

For Appellant(s)

Mr. Deepak Prakash, AOR
Mr. Sriram P., Adv.
Mr. Nachiketa Vajpayee, Adv.
Ms. Divyangna Malik, Adv.
Ms. Merlyn J. Rachel, Adv.
Ms. Vishnu Priya, Adv.
Mr. Vardaan Kapoor, Adv.
Mr. Rahul Suresh, Adv.

Ms. Aishwarya Bhati, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Ms. Suhashini Sen, Adv.
Mr. Abhishek Atrey, Adv.
Ms. Aakanksha Kaul, Adv.
Mr. S K Singhanian, Adv.
Mr. Pranay Ranjan, Adv.
Ms. Swarupama Chaturvedi, Adv.

Mr. Sunil Roy, AOR

Mr. Manish Tiwari , AOR
Mrs. Namami Seth, Adv.
Mr. R K Tanwar, Adv.
Mr. P L Pandey, Adv.
Mr. Aman Sharma, Adv.
Mr. Vinay Pratap Singh, Adv.
Mr. Nihar Ranjan Singh, Adv.

Mr. Tushar Mehta, Solicitor General
Ms. Aishwarya Bhati, A.S.G.

Mr. Shiv Mangal Sharma, A.A.G.
 Mr. Saurabh Rajpal, Adv.
 Mr. Amogh Bansal, Adv.
 Ms. Nidhi Jaswal, AOR

Ms. Shraddha Deshmukh, AOR
 Mr. Sanchit Singh, Adv.
 Mr. Sushrut Sharma, Adv.

Mr. Vinod Kumar Shukla, Adv.
 Mr. Sugam Mishra, Adv.
 Mr. Om Prakash Sapra, Adv.
 Mrs. Barnali Basak, Adv.
 Mr. Abhaya Nath Das, Adv.
 Mr. B C Bhatt, Adv.
 Mr. Kishor Kumar Mishra, Adv.
 Mr. Satish Kumar, AOR

Mr. Saurabh Mishra, Sr. Adv.
 Mr. Sarad Kumar Singhanian, Adv.
 Mr. Sunny Choudhary, AOR

Mr. Pradeep Misra, AOR
 Mr. Daleep Dhyani, Adv.
 Mr. Suraj Singh, Adv.
 Ms. Nidhi Dwivedi, Adv.
 Mr. Ajay Kumar Pandey, Adv.

Mr. Vanshdeep Dalmia, AOR
 Ms. Anisha Jain, Adv.
 Ms. Shanbhavi Singh, Adv.

Ms. Srishti Agnihotri, AOR

Mr. Atmaram N S Nadkarni, Sr. Adv.
 Ms. Usha Nandini V., AOR
 Mr. Alex M Scaria, Adv.
 Mr. John Thomas Arakal, Adv.

Mr. Saurabh Mishra, Sr. Adv.
 Ms. Vanshaja Shukla, AOR

For Respondent(s) Mr. Vanshdeep Dalmia, AOR

Mr. Gurmeet Singh Makker, AOR

Mr. Sunny Choudhary, AOR

Respondent-in-person

Mr. Ajit Sharma, AOR

Mr. Avijit Roy, AOR

Mr. Salvador Santosh Rebello, AOR

Mrs. Mona K. Rajvanshi, AOR

Mr. Anurag Kashyap, Adv.

Mr. Sudeep Kumar, AOR

Mr. Shiv Mangal Sharma, A.A.G.

Ms. Nidhi Jaswal, Adv.

Ms. Shalini Singh, Adv.

Mr. Saurabh Rajpal, Adv.

Mr. Sandeep Kumar Jha, AOR

Mr. Ankur S. Kulkarni, Adv.

Mr. Nirnimesh Dube, Adv.

Mr. Susheel Joseph Cyriac, Adv.

Ms. Uditha Chakravarthy, Adv.

Ms. Priya Bhalerao, Adv.

Mr. Varun Kanwal, Adv.

M/s. Lex Regis Law Offices, AOR

Mr. Anand Varma, AOR

Ms. Apoorva Pandey, Adv.

Mr. Nishit Agrawal, AOR

M/S. Lawfic, AOR

Mr. Gaurav Khanna, AOR

Ms. Natasha Sahrawat, Adv.

Ms. Deepali Bhanot, Adv.

Mr. Gautam Barnwal, Adv.

Mr. Rudraksh Pandey, Adv.

Ms. Alisha Roy, Adv.

Mr. Jose Abraham, AOR

Mr. Arvind Kumar, AOR

Mr. Ankur S. Kulkarni, Adv.

Mr. Nirnimesh Dube, Adv.

Mr. Susheel Joseph Cyriac, Adv.

Ms. Uditha Chakravarthy, Adv.

Ms. Priya Bhalerao, Adv.

Mr. Varun Kanwal, Adv.

M/s. Lex Regis Law Offices, AOR

Ms. Kalpana Tirpathi, Adv.
Ms. Mansi Mehta, Adv.
Ms. Sumita Hazarika, AOR

Mr. Atmaram N S Nadkarni, Sr. Adv.
Mr. Nakul Dewan, Sr. Adv.
Ms. Usha Nandini V., AOR
Mr. Alex M Scaria, Adv.
Mr. John Thomas Arakal, Adv.
Ms. Saritha Thomas, Adv.
Mr. John Thomas Arakkal, Adv.

Ms. Srishti Agnihotri, AOR

Mr. P.V. Dinesh, Sr. Adv.
Mr. Mukund P. Unny, AOR
Mr. Anna Oommen., Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Delay is condoned, permission to file appeal(s) is granted and the appeals are admitted, subject to curing of defects, if any.

Issue notice in all the appeals where it has not been issued till date. However, the same will be subject to curing of defects, if any. Notice will be served by all modes, including *dasti*.

We have heard the learned counsel for the parties at some length. Keeping in view the peculiar facts and circumstances of the present case, we extend the time for completion of re-appraisal by the State Environment Impact Assessment Authorities¹ till 31.03.2025. This direction will apply in the cases where the Environment Clearance² is valid, as mining activity can only continue during the period of validity of the EC.

1 For short "SEIAA".

2 For short "EC".

There may be parties who have not applied to SEIAA for such re-appraisal. They may do the same within a period of three weeks from today.

The State Governments will also ensure that SEIAA, where not constituted, are constituted within a period of six weeks from today.

Re-list in the week commencing 27.01.2025.

On the next date of hearing, the appeals will be taken up in the first five matters in the list of regular matters on the Board.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR



Project Name:	Khushbu Sain (ML No. - 44/2009)	Single Window Number:	SW/185893/2024
State:	RAJASTHAN	Proposal Number:	SIA/RJ/MIN/477043/2024
Submission Date:	29/05/2024	Current Status:	Under Verification

CAF

Form 2

Application for EC for Mining of Minor Minerals of Mine Lease (0-5 HA) - Form-2

Basic Information

14. Category of the Project/Activity

14.1. Item No. as per schedule to EIA Notification, 2006	1(a) Mining of minerals	Non-Coal Mining (Minor Minerals-other than river bed mining)
14.2. Capacity	4.1242	Ha
15. Whether the Application for EC is being submitted for mining of Minor Mineral as New application or For re-appraisal under Ministry OM dated 28.04.2023?	Re-appraisal under Ministry OM dated 28.04.2023	
15.1. Intimation ID	272/91/86/2016/118364	
16. Whether project is located in proximity of Protected Areas/Critical or Severely Polluted Area/Ecosensitive Area?	No	
17. Category of the Project as per EIA Notification, 2006	B2	
17.1. Whether proposal is required to be appraised at Central level?	No	
18. Whether any Forest Land involved in the project or part thereof	No	
19. Whether NBWL recommendation is required?	No	

Project Details

20. Details of CTE

20.1. Whether consent under Air & Water Act has been obtained from SPCB / UTPCC?	Yes
20.1.1. Reference Number of Consent obtained from SPCB / UTPCC	N/A
20.1.2. Date of consent issued	26/09/2023
20.1.3. Validity of consent (Valid up to)	31-07-2028
20.1.4. Upload copy of consent order	CTO.pdf
21. Whether the project/activity located in CRZ or ICRZ area?	No

Product Details

22. Details of Products & By-products

Name of Product	Product / By Product	Quantity / Capacity	Unit	Mode of Transport / Transmission	Remarks
Quartz & Feldspar	Product	48048	Tons per Annum (TPA)	Road	

23. Whether any other Environmental Sensitive area exists within 10 Km from the project/activity boundary?

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Note : Others, inter alia, includes areas protected under international conventions/ Area important or sensitive ecological reasons/ Sensitive species of flora or fauna/ Inland or coastal/Tourist places/ Defence installations / Densely populated areas/ Areas containing important, high quality, or scarce resources/ Areas susceptible to natural Hazards

24. Benefits of the project

24.1. Social benefits of project or activity	Employment
24.2. Financial benefits of project or activity	Employment

Construction Details

25. Use of resources for construction or operation of the project

25.1. Whether requirement of water involved in the project?	No
25.2. Whether requirement of Minerals and/or fuels involved in the project?	No
25.3. Construction material	No
25.4. Electric Power:	No
25.5. Whether any use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies) required?	No

Physical Changes

26. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality:

26.1. Whether any permanent or temporary change in land use, land cover or topography due to project activity?	No
26.2. Whether any clearance of existing vegetation due to project activity?	No
26.3. Whether any loss of native species or genetic diversity?	No
26.4. Whether any closure or diversion of existing transport routes or infrastructure due to project leading to changes in traffic movements?	No
26.5. Whether any closure or diversion of water bodies present in project area or realignment of water courses passing through project area?	No
26.6. Whether any Facilities for storage of goods or raw materials?	No
26.7. Whether any other information would like to submit?	No

Pollution Details

27. Release of pollutants to Air and Mitigation measures

27.1. Whether any probable air pollutants generated?	No
27.2. Other information, if any	N/A

28. Generation of Noise & Vibration and mitigation measures

28.1. Whether any probable generation of Noise and vibration from the proposed project?	No
28.2. Whether any probable generation of Light and Heat?	No

29. Discharge of pollutants to water and mitigation measures

60

29.1. Whether any probable water pollutants generated?

No

30. Details of reuse / recycle of wastewater

Details	Qty / Capacity
30.1. Quantity of waste water generation per day (KLD)	0
30.2. Quantity of treated water proposed to use per day (KLD)	0
30.3. Quantity of treated water proposed to discharge outside the premises (KLD)	0
30.4. Purpose for which treated water is proposed to use	0
31. Whether it is proposed to opt/avail common off-site Sewage Treatment Plant (CSTP)/Effluent Treatment Plant (CETP) facility?	No
32. Whether it is proposed to setup on-site Sewage Treatment Plant (STP)/Effluent Treatment Plant (ETP) facility?	No
33. Whether any other mitigation measures proposed?	No

Water Requirements

30. Ground water intersection and water conservation measures:

30.1. Whether ground water table intersection involved in the project activities?	No
30.2. Area category from Groundwater availability perspective?	Over Exploited
30.3. Whether Rainwater harvesting proposed	No
30.4. Whether any other water conservation measures proposed?	No

31. Greenbelt

31.1. Area proposed for green belt (in Ha)	1.36
31.2. Width of green belt (in m) along the boundary of the project or activity	7.5
31.3. Percentage of the total area covered under green belt	33
31.4. Details of the species proposed for plantation	Neem, Babool
31.5. No. of tree saplings to be planted	30
31.6. Funds allocated for plantation in Lakhs.	0.5

Waste Generation

32. Production of wastes during construction or operation or decommissioning

32.1. Whether any generation of Solid waste (domestic wastes)?	No
32.2. Whether any generation of plastic waste?	No
32.3. Whether any generation of e-waste?	No
32.4. Whether any generation of batteries waste?	No
32.5. Whether any generation of Bio-medical waste?	No
32.6. Whether any generation of hazardous wastes (as per Hazardous Waste Management Rules)?	No

32.7. Whether any generation of construction or demolition wastes? No

32.8. Whether any generation of other wastes? No

32.9. Whether any generation of surplus products? No

32.10. Whether measures for waste minimization proposed? No

33. Mining Proposals

33.1. Details of Letter of Intent (LoI) / Vesting order / Mining Lease

33.1.1. Date of issue of LoI/Vesting order/Minning Lease 20/09/2011

33.1.2. Validity of the LoI/Vesting order 19/09/2061

33.1.3. Lease Period 50/00

33.1.4. Date of expiry of lease 19/09/2061

33.1.5. Lease area (in Ha) as per LoI/Vesting order/Minning Lease 4.1242

33.1.6. Production capacity (in MTPA) as per LoI / Vesting Order / Mining lease, if any prescribed 48048

33.1.7. Details of Lease renewal(s), if any

33.1.8. Other information, if any

33.2. Status of approval of Mining plan Approved

33.3. Minerals to be mined

Name of Mineral	Classification	Production Capacity	Remarks
Quartz & Feldspar	Minor	48048	

33.4. Details of Total excavation (RoM) including Topsoil, Overburden, Mining waste, Rejects, etc.

33.4.1. Total excavation in MTPA 0

33.4.2. Total Excavation in M.Cu.m/Annum 0

33.4.3. Enter stripping Ratio 00:00

33.4.4. Other information, if any

33.5. Mineral Reserves

Name of Mineral	Proved Reserves	Indicated Reserves	Inferred Reserves	Mineable Reserves	Remarks
Quartz & Feldspar	0	0	0	0	

33.6. Life of Mine (Years)

33.6.1. Life of the mine as per approved mining plan 05/00

33.6.2. Life of the mine as per total estimated reserves, if any 05/00

33.6.3. Other information, if any

33.7. Type and method of Mining Method

33.7.1. Type of mining Opencast

33.7.2. Method of mining Semi-mechanized

33.7.3. Other information, if any

33.8. Type of blasting, if any, to be adopted

33.8.1. Type of blasting

33.8.2. Mitigation measures for control of blast induced vibrations

33.8.3. Other information, if any

33.9. Whether it is proposed to install beneficiation plant/Coal washery within the mining lease area? No

33.10. Whether it is proposed to install crusher within the mining lease area? No

33.11. Dumping strategy

Description	Area in Ha	62 Maximum height in m	Remarks
External dump	0	0	0
Internal dump	0	0	0
Topsoil dump/ storage	0	0	00

33.12. Topsoil management

33.12.1. Total Topsoil excavated during the entire life of the mine (in Million Cubic Meter)	0
33.12.2. Utilization strategy of topsoil	0
33.12.3. Other information, if any	0

33.13. Details of the Quarry/Mine Pit

33.13.1. Total Quarry Area (Ha)	4.1242
33.13.2. Enter Area of final void (in Hectare)	2.76
33.13.3. Maximum Depth of final void (in meter)	35
33.13.4. Other information, if any	

33.14. Details of Transportation

33.14.1. Mode of transportation upto pit head	Dumper
33.14.2. Mode of transportation from pit head to siding/loading	Dumper
33.14.3. Mode of transport from loading point to consumers	Dumper
33.14.4. Other information, if any	

33.15. Details of reclamation/post mining land use

33.15.1. Plantation area (ha)	1.36
33.15.2. Water body in Ha	2.76
33.15.3. Public use in Ha	0.0042
33.15.4. Enter Other uses in Ha	0

33.16. Details of DSR; Cluster and Replenishment study

33.16.1. Whether approved DSR available	Yes
33.16.2. Whether the instant proposal is part of cluster	No

33.17. Production details for expansion / modernization proposals

Financial Year	Sanctioned Capacity(MTPA) as per			Actual Production	Excess Production
	EC	CTO	Approved Mining Plan		
2022-2023	48048	48048	48048	48048	0

35. Impact Prediction

Air Quality Impact Prediction

Monitoring Location			Criteria Pollutant	Unit	Baseline Concentration [A]	Predicted incremental value considering worst case stability class [B]	Total GLC [A]+[B]	Prescribed Standard
Lat	Long	Core/Buffer						
26° 11' 35" N	74° 41' 36" E	Core Zone	PM 2.5	Microgram per m3	0	0	0	0

36. Funds Allocated for Environment Management

36.1. Funds Allocated for Environment Management (Capital) (in Lakhs)	6.95
36.2. Funds Allocated towards Corporate Environmental Responsibility (in Lakhs)	2
36.3. Funds Allocated for Environment Management Plan (EMP) (Recurring per Annum) (in Lakhs)	3.24

Summary of allocation of fund for EMP

EMPs	Capital Cost (INR)	Recurring Cost per Annum (INR)
50000	6.95	3.24
Total	6.95	3.24

Consultant Details

37. Whether QCI/NABET Accredited EIA Consultant engaged?	No
37.1. Reason for not engaging the Consultant	B2 Category

38. Enclosures

38.1. Upload copy of approved mining plan from the concerned authorities	MP10.pdf 72086706
38.2. Upload copy of District Survey Report	B2 Category.pdf
38.3. Upload copy of Replenishment Study Report	B2 Category.pdf
38.4. Letter of Intent / Mining Lease	LOI.pdf
38.5. Implementation of "Sustainable Sand Mining Management Guidelines, 2016" and Enforcement & Monitoring Guidelines for Sand Mining, 2020", in case of sand mining proposals	B2 Category.pdf Preview
38.6. Compliance of Hon'ble Supreme Court Judgment dated 02.08.2017 passed in Common Cause vs Union of India writ Petition (C) 114 of 2014.	EC.pdf
38.7. Cluster Certificate from state mines and geological department	B2 Category.pdf
38.8. Upload Copy of EMP Report.	EC.pdf
38.9. Layout Plan showing the components of the project and green belt proposed; general location and specific location of the project along with coordinates	Layout Plan.pdf
38.10. Upload Additional File, if any (pdf only)	LOI.pdf

39. Additional Information

S. No.	Document Name	Remark	Document
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Undertaking

40. I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity such as change in project layout, construction, expansion, etc. has been taken up without prior EC.

40.1. Name	khushboo sen
40.2. Designation	Owner
40.3. Company	khushboo sen
40.4. Address	Village Rajgarh Tehsil Nasirabad Dist Ajmer
40.5. Date	29-05-2024











राजस्थान-सरकार

Government of Rajasthan

कार्यालय खनि अभियन्ता, खान एंव भू-विज्ञान विभाग, अजमेर

OFFICE OF THE MINING ENGINEER, DEPT. OF MINES AND GEOLOGY, AJMER

खनिज-भवन / Khanij Bhawan, आर.पी.एस.सी. के पास घूघरा घाटी / Near RPSC Ghughra Ghati, जयपुर रोड़, अजमेर

दूरभाष / Phone: 0145-2424695 email: me.ajmer@rajasthan.gov.in



क्रमांक: खअ/अज/ख.प. 44/2009/

दिनांक:-

प्रेषिति :-

क्षेत्रीय अधिकारी,
राजस्थान राज्य प्रदुषण नियंत्रण बोर्ड,
किशनगढ़, जिला अजमेर।

विषय:- MA No. 140/2024 In OA No. 356/2022 Babulal & Ors. V/S State
Of Rajasthan.

प्रसंग:- आपका पत्र क्रमांक 2894 दिनांक 24.01.2025 के क्रम मे।

महोदय,

उपरोक्त विषयान्तर्गत श्रीमती खुशबू सेन पुत्र श्री चम्पालाल सेन, निवासी-ई-65, चन्द्र नगर, ब्यावर रोड़, जिला अजमेर के पक्ष में प्रभावी खनन पट्टा संख्या 44/2009 वास्ते खनिज क्वार्टज, फ़ैल्सपार क्षेत्रफल 4.1242 हैक्टेयर निकट ग्राम निजामपुरा, तहसील नसीराबाद, जिला अजमेर के संबंध में आपके प्रासंगिक पत्र द्वारा चाही गई बिन्दुवार सूचना निम्नानुसार प्रेषित है:-

1. उक्त खनन पट्टा में वर्ष 2021-2022 में 3120 टन फ़ैल्सपार व 570 टन क्वार्टज, वर्ष 2022-2023 में 13500 टन फ़ैल्सपार व 160 टन क्वार्टज तथा वर्ष 2023-2024 में 7855.29 टन फ़ैल्सपार व 146.16 टन क्वार्टज का उत्पादन किया गया है। जिसके संबंध में खनन पट्टे का उत्पादन प्रमाण पत्र इस पत्र के साथ संलग्न है।
2. कार्यालय के खनि कार्यदेशक की मौका रिपोर्ट दिनांक 19.09.2023 के अनुसार उक्त खनन पट्टा क्षेत्र में 02 खनन पिट्टे लगे पाये गये। जिसमें वक्त निरीक्षण खनन कार्य बन्द पाया गया। वर्तमान में कार्यालय रिकॉर्ड अनुसार खनन पट्टा में अंतिम ई-रवन्ना दिनांक 21.01.2025 को जारी किया गया है।
3. कार्यालय रिकॉर्ड अनुसार उक्त खनन पट्टे में SEIAA, जयपुर से ई0सी0 Reappraisal हेतु Form-2 परीवेश पोर्टल पर अपलोड किया गया है। जिसकी प्रति इस पत्र के साथ संलग्न है।

अतः रिपोर्ट वास्ते अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

(e-signed)

(सत्यनारायण कुमावत)

खनि अभियन्ता

अजमेर

Signature valid

Digitally signed by Satya Narayan
Kumawat

Designation : Mining Engineer

Date: 2025.01.24 17:30:54 IST

Reason: Approved





राजस्थान-सरकार

Government of Rajasthan

कार्यालय खनि अभियन्ता, खान एंव भू-विज्ञान विभाग, अजमेर

OFFICE OF THE MINING ENGINEER, DEPT. OF MINES AND GEOLOGY, AJMER

खनिज-भवन / Khanij Bhawan, आर.पी.एस.सी. के पास घूघरा घाटी / Near RPSC Ghughra Ghati, जयपुर रोड़, अजमेर

official email id:- ME.AJMER@RAJASTHAN.GOV.IN



क्रमांक:- खअ/अज/संग./2024/198

दिनांक:- 17.5.24

प्रेषित:-

सुश्री खुशबु सेन पुत्री, श्री सी.एल. सेन,
निवासी-ई-65, चन्द्रवरदाई नगर, ब्यावर रोड़,
जिला अजमेर।

विषय:- उत्पादन प्रमाण पत्र बाबत।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि आप द्वारा पार्थना पत्र प्रस्तुत कर एम.एल.संख्या 44/2009 निकट ग्राम निजामपुरा तहसील नसीराबाद जिला अजमेर की नवीन अवधि के लिए कनसेंट टू ऑपरेट/ई.सी. बनवाने हेतु उत्पादन प्रमाण पत्र चाहा गया है। अतः आप द्वारा प्रस्तुत/कार्यालय रिकार्ड सांख्यिकी आँकड़ों (ऑफलाईन/ऑनलाईन) अनुसार खनिज फेल्सपार, क्वार्टज के उत्पादन आंकड़े निम्नानुसार है:-

SN	Period	Name of Mineral	
		Feldspar	Quartz
		Figures in Ton	Figures in Ton
1	20-09-2011 to 19-09-2012	4550	1100
2	20-09-2012 to 31-03-2013	10	90
3	2013-14	7600	0
4	2014-15	2450	0
5	2015-16	540	0
6	2016-17	1720	150
7	2017-18	3990	150
8	2018-19	8700	100
9	2019-20	5300	5300
10	2020-21	11200	6330
11	2021-22	3120	570
12	2022-23	13500	160
13	2023-24	7855.29	146.16

पुंज..
खनि अभियन्ता
अजमेर



Project Name:	Khushbu Sain (ML No. - 44/2009)	Single Window Number:	SW/185893/2024
State:	RAJASTHAN	Proposal Number:	SIA/RJ/MIN/477043/2024
Submission Date:	29/05/2024	Current Status:	Under Verification

CAF

Form 2

Application for EC for Mining of Minor Minerals of Mine Lease (0-5 HA) - Form-2

Basic Information

14. Category of the Project/Activity

14.1. Item No. as per schedule to EIA Notification, 2006	1(a) Mining of minerals	Non-Coal Mining (Minor Minerals-other than river bed mining)
14.2. Capacity	4.1242	Ha
15. Whether the Application for EC is being submitted for mining of Minor Mineral as New application or For re-appraisal under Ministry OM dated 28.04.2023?	Re-appraisal under Ministry OM dated 28.04.2023	
15.1. Intimation ID	272/91/86/2016/118364	
16. Whether project is located in proximity of Protected Areas/Critical or Severely Polluted Area/Ecosensitive Area?	No	
17. Category of the Project as per EIA Notification, 2006	B2	
17.1. Whether proposal is required to be appraised at Central level?	No	
18. Whether any Forest Land involved in the project or part thereof	No	
19. Whether NBWL recommendation is required?	No	

Project Details

20. Details of CTE

20.1. Whether consent under Air & Water Act has been obtained from SPCB / UTPCC?	Yes
20.1.1. Reference Number of Consent obtained from SPCB / UTPCC	N/A
20.1.2. Date of consent issued	26/09/2023
20.1.3. Validity of consent (Valid up to)	31-07-2028
20.1.4. Upload copy of consent order	CTO.pdf
21. Whether the project/activity located in CRZ or ICRZ area?	No

Product Details

22. Details of Products & By-products

Name of Product	Product / By Product	Quantity / Capacity	Unit	Mode of Transport / Transmission	Remarks
Quartz & Feldspar	Product	48048	Tons per Annum (TPA)	Road	

23. Whether any other Environmental Sensitive area exists within 10 Km from the project/activity boundary?

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Note : Others, interalia, includes areas protected under international conventions/ Area important or sensitive ecological reasons/ Sensitive species of flora or fauna/ Inland or coastal/Tourist places/ Defence installations / Densely populated areas/ Areas containing important, high quality, or scarce resources/ Areas susceptible to natural Hazards

24. Benefits of the project

24.1. Social benefits of project or activity Employment

24.2. Financial benefits of project or activity Employment

Construction Details

25. Use of resources for construction or operation of the project

25.1. Whether requirement of water involved in the project? No

25.2. Whether requirement of Minerals and/or fuels involved in the project? No

25.3. Construction material No

25.4. Electric Power: No

25.5. Whether any use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies) required? No

Physical Changes

26. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality:

26.1. Whether any permanent or temporary change in land use, land cover or topography due to project activity? No

26.2. Whether any clearance of existing vegetation due to project activity? No

26.3. Whether any loss of native species or genetic diversity? No

26.4. Whether any closure or diversion of existing transport routes or infrastructure due to project leading to changes in traffic movements? No

26.5. Whether any closure or diversion of water bodies present in project area or realignment of water courses passing through project area? No

26.6. Whether any Facilities for storage of goods or raw materials? No

26.7. Whether any other information would like to submit? No

Pollution Details

27. Release of pollutants to Air and Mitigation measures

27.1. Whether any probable air pollutants generated? No

27.2. Other information, if any N/A

28. Generation of Noise & Vibration and mitigation measures

28.1. Whether any probable generation of Noise and vibration from the proposed project? No

28.2. Whether any probable generation of Light and Heat? No

29. Discharge of pollutants to water and mitigation measures

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29.1. Whether any probable water pollutants generated?

No

30. Details of reuse / recycle of wastewater

Details	Qty / Capacity
30.1. Quantity of waste water generation per day (KLD)	0
30.2. Quantity of treated water proposed to use per day (KLD)	0
30.3. Quantity of treated water proposed to discharge outside the premises (KLD)	0
30.4. Purpose for which treated water is proposed to use	0
31. Whether it is proposed to opt/avail common off-site Sewage Treatment Plant (CSTP)/Effluent Treatment Plant (CETP) facility?	No
32. Whether it is proposed to setup on-site Sewage Treatment Plant (STP)/Effluent Treatment Plant (ETP) facility?	No
33. Whether any other mitigation measures proposed?	No

Water Requirements

30. Ground water intersection and water conservation measures:

30.1. Whether ground water table intersection involved in the project activities?	No
30.2. Area category from Groundwater availability perspective?	Over Exploited
30.3. Whether Rainwater harvesting proposed	No
30.4. Whether any other water conservation measures proposed?	No

31. Greenbelt

31.1. Area proposed for green belt (in Ha)	1.36
31.2. Width of green belt (in m) along the boundary of the project or activity	7.5
31.3. Percentage of the total area covered under green belt	33
31.4. Details of the species proposed for plantation	Neem, Babool
31.5. No. of tree saplings to be planted	30
31.6. Funds allocated for plantation in Lakhs.	0.5

Waste Generation

32. Production of wastes during construction or operation or decommissioning

32.1. Whether any generation of Solid waste (domestic wastes)?	No
32.2. Whether any generation of plastic waste?	No
32.3. Whether any generation of e-waste?	No
32.4. Whether any generation of batteries waste?	No
32.5. Whether any generation of Bio-medical waste?	No
32.6. Whether any generation of hazardous wastes (as per Hazardous Waste Management Rules)?	No

32.7. Whether any generation of construction or demolition wastes?

No
73

32.8. Whether any generation of other wastes?

No

32.9. Whether any generation of surplus products?

No

32.10. Whether measures for waste minimization proposed?

No

33. Mining Proposals

33.1. Details of Letter of Intent (LoI) / Vesting order / Mining Lease

33.1.1. Date of issue of LoI/Vesting order/Minning Lease 20/09/2011

33.1.2. Validity of the LoI/Vesting order 19/09/2061

33.1.3. Lease Period 50/00

33.1.4. Date of expiry of lease 19/09/2061

33.1.5. Lease area (in Ha) as per LoI/Vesting order/Mining Lease 4.1242

33.1.6. Production capacity (in MTPA) as per LoI / Vesting Order / Mining lease, if any prescribed 48048

33.1.7. Details of Lease renewal(s), if any

33.1.8. Other information, if any

33.2. Status of approval of Mining plan Approved

33.3. Minerals to be mined

Name of Mineral	Classification	Production Capacity	Remarks
Quartz & Feldspar	Minor	48048	

33.4. Details of Total excavation (RoM) including Topsoil, Overburden, Mining waste, Rejects, etc.

33.4.1. Total excavation in MTPA 0

33.4.2. Total Excavation in M.Cu.m/Annum 0

33.4.3. Enter stripping Ratio 00:00

33.4.4. Other information, if any

33.5. Mineral Reserves

Name of Mineral	Proved Reserves	Indicated Reserves	Inferred Reserves	Mineable Reserves	Remarks
Quartz & Feldspar	0	0	0	0	

33.6. Life of Mine (Years)

33.6.1. Life of the mine as per approved mining plan 05/00

33.6.2. Life of the mine as per total estimated reserves, if any 05/00

33.6.3. Other information, if any

33.7. Type and method of Mining Method

33.7.1. Type of mining Opencast

33.7.2. Method of mining Semi-mechanized

33.7.3. Other information, if any

33.8. Type of blasting, if any, to be adopted

33.8.1. Type of blasting

33.8.2. Mitigation measures for control of blast induced vibrations

33.8.3. Other information, if any

33.9. Whether it is proposed to install beneficiation plant/Coal washery within the mining lease area? No

33.10. Whether it is proposed to install crusher within the mining lease area? No

33.11. Dumping strategy

Description	Area in Ha	74 Maximum height in m	Remarks
External dump	0	0	0
Internal dump	0	0	0
Topsoil dump/ storage	0	0	00

33.12. Topsoil management

33.12.1. Total Topsoil excavated during the entire life of the mine (in Million Cubic Meter)	0
33.12.2. Utilization strategy of topsoil	0
33.12.3. Other information, if any	0

33.13. Details of the Quarry/Mine Pit

33.13.1. Total Quarry Area (Ha)	4.1242
33.13.2. Enter Area of final void (in Hectare)	2.76
33.13.3. Maximum Depth of final void (in meter)	35
33.13.4. Other information, if any	

33.14. Details of Transportation

33.14.1. Mode of transportation upto pit head	Dumper
33.14.2. Mode of transportation from pit head to siding/loading	Dumper
33.14.3. Mode of transport from loading point to consumers	Dumper
33.14.4. Other information, if any	

33.15. Details of reclamation/post mining land use

33.15.1. Plantation area (ha)	1.36
33.15.2. Water body in Ha	2.76
33.15.3. Public use in Ha	0.0042
33.15.4. Enter Other uses in Ha	0

33.16. Details of DSR; Cluster and Replenishment study

33.16.1. Whether approved DSR available	Yes
33.16.2. Whether the instant proposal is part of cluster	No

33.17. Production details for expansion / modernization proposals

Financial Year	Sanctioned Capacity(MTPA) as per		Approved Mining Plan	Actual Production	Excess Production
	EC	CTO			
2022-2023	48048	48048	48048	48048	0

35. Impact Prediction

Air Quality Impact Prediction

Monitoring Location			Criteria Pollutant	Unit	Baseline Concentration [A]	Predicted incremental value considering worst case stability class [B]	Total GLC [A]+[B]	Prescribed Standard
Lat	Long	Core/Buffer						
26° 11' 35" N	74° 41' 36" E	Core Zone	PM 2.5	Microgram per m3	0	0	0	0

36. Funds Allocated for Environment Management

36.1. Funds Allocated for Environment Management (Capital) (in Lakhs)	6.95
36.2. Funds Allocated towards Corporate Environmental Responsibility (in Lakhs)	2
36.3. Funds Allocated for Environment Management Plan (EMP) (Recurring per Annum) (in Lakhs)	3.24

Summary of allocation of fund for EMP

EMPs	Capital Cost (INR)	Recurring Cost per Annum (INR)
50000	6.95	3.24
Total	6.95	3.24

Consultant Details

37. Whether QCI/NABET Accredited EIA Consultant engaged?	No
37.1. Reason for not engaging the Consultant	B2 Category

38. Enclosures

38.1. Upload copy of approved mining plan from the concerned authorities	MP10.pdf 72086706
38.2. Upload copy of District Survey Report	B2 Category.pdf
38.3. Upload copy of Replenishment Study Report	B2 Category.pdf
38.4. Letter of Intent / Mining Lease	LOI.pdf
38.5. Implementation of "Sustainable Sand Mining Management Guidelines, 2016" and Enforcement & Monitoring Guidelines for Sand Mining, 2020", in case of sand mining proposals	B2 Category.pdf Preview
38.6. Compliance of Hon'ble Supreme Court Judgment dated 02.08.2017 passed in Common Cause vs Union of India writ Petition (C) 114 of 2014.	EC.pdf
38.7. Cluster Certificate from state mines and geological department	B2 Category.pdf
38.8. Upload Copy of EMP Report.	EC.pdf
38.9. Layout Plan showing the components of the project and green belt proposed; general location and specific location of the project along with coordinates	Layout Plan.pdf
38.10. Upload Additional File, if any (pdf only)	LOI.pdf

39. Additional Information

S. No.	Document Name	Remark	Document
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Undertaking

40. I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity such as change in project layout, construction, expansion, etc. has been taken up without prior EC.

40.1. Name	khushboo sen
40.2. Designation	Owner
40.3. Company	khushboo sen
40.4. Address	Village Rajgarh Tehsil Nasirabad Dist Ajmer
40.5. Date	29-05-2024